

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s) (Civil) No(s). 565/2012

NIPUN SAXENA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

W.P. (C) No. 568/2012 (PIL-W)

W.P. (Crl.) No. 1/2013 (PIL-W)

W.P. (C) No. 22/2013 (PIL-W)

W.P. (C) No. 148/2013 (PIL-W)

SLP (Crl.)...CRLMP No. 16041/2014 (II-A)

Date : 15-02-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

Ms. Indira Jaising, Sr. Adv. (A.C.)

Mr. Ajita Sharma, Adv.

Ms. Ankita Ramgopal, Adv.

Mr. P.S. Tripathi, AOR.

Mr. Mukesh Kumar Singh, Adv.

For Petitioner(s)

Petitioner-in-person

Mr. Aditya P. Arora, Adv.

Mr. Devanshu Sajlan, Adv.

Mr. Prashant Chaudhary, AOR

Mr. R. P. Gupta, AOR

Mr. E.C. Agrawala, AOR

For Respondent(s)

Mr. A.K. Panda, Sr. Adv.

Mr. S. Wasim A. Qadri, Adv.

Mr. Saudamini Sharma, Adv.

Mr. Jubair Ahmad Khan, Adv.

Mr. Zaid Ali, Adv.

Mr. Tamim Qadri, Adv.

Mr. Mudasir Nabi, Adv.

Mr. Saeed Qadri, Adv.
Mr. Syed Faizan Ali, Adv.
Mr. R.K. Rathor, Adv.
Mr. Shailinder Saini, Adv.
Mr. Ajay Kumar Singh, Adv.
Mr. Ajay Kumar Sharma, Adv.
Mr. G.S. Makker, Adv.
Ms. Bharti Tyagi, Adv.
Mr. B.K. Prasad, Adv.
Mr. S.A. Haseeb, Adv.
Ms. Bhakti Pasrija Sethi, Adv.
Mr. M.P. Gupta, Adv.
Mr. B.V. Balaram Das, Adv.
Ms. Kirti Dua, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In spite of all talks, discussions and intents expressed about gender justice and safety of women, we find that there are 24 States / UTs that have not even bothered to file an affidavit in terms of our order dated 09.01.2018.

On 09.01.2018, we had required all the State Governments / UTs to file an affidavit within a period of four weeks indicating the amount received by each State Government / UT under the Nirbhaya Fund towards victim compensation, the amount disbursed from the Nirbhaya Fund and even otherwise and to the number of victims of sexual assault.

This simple information could not be filed as mentioned above by following 24 States / UTs:

1. Andhra Pradesh
2. Arunachal Pradesh
3. Assam
4. Chhattisgarh
5. Goa
6. Haryana
7. Himachal Pradesh

8. Jammu & Kashmir
9. Kerala
10. Maharashtra
11. Manipur
12. Meghalaya
13. Mizoram
14. Rajasthan
15. Tamil Nadu
16. Telangana
17. Tripura
18. Uttar Pradesh
19. Uttarakhand
20. West Bengal
21. Dadra and Nagar Haveli
22. Daman and Diu
23. Delhi
24. Lakshadweep

The affidavits be now filed by these State Governments / UTs within four weeks from today, if they are at all interested in looking after the welfare of women in their States/UTs.

List the matters on 27.03.2018.

The Learned *Amicus* has finalized a draft of the Victim Compensation Scheme with the assistance of NALSA. It is stated that this will be put on the portal of NALSA for inviting suggestions and comments.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER